NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/59/ (IB)/2017

NAME OF THE PETITIONER(S)

: DHIRAJ BIHARI JHA

NAME OF THE RESPONDENT(S)

: RADICAL ADV. & CONSULTANCY PVT LTD

UNDER SECTION

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. K.EZHUMALAI
?; Visham Mochan

Respondent

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that the Corporate Debtor has no objection in case the Petitioner sells shares to the third party. Accordingly, Counsel for the Petitioner submitted that the Petitioner be given liberty to explore the possibilities to invite third party for sale of the shares. Both the Counsels have put their signatures at the sides of the order. Put up on 04.12.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk